

CONSOLIDATED MONTHLY STATEMENT SHOWING COURT-WISE DISPOSAL OF TARGETED CASES UNDER ACTION PLAN 2019-20 RELATING TO FATEHABAD SESSIONS DIVISION UP TO 31.03.2020.

COURTS OF ADDITIONAL DISTRICT & SESSIONS JUDGES, FATEHABAD.

Nature of cases targeted (category wise)	No. of cases identified as on 1.4.2019	Cases Include	Cases Exclude	Disposal upto the end of the month	Balance upto the end of the month	Percentage of disposal up to the end of the month	10 or more than 10 years old cases targeted under Action Plan 2019-20		
							Such cases as on 01.04.2019	Disposal upto the end of month	Balance upto the end of month
Sh. Sandeep Garg, Additional District & Sessions Judge-I, Fatehabad (Exclusive Court set up to deal with family matters having pendency of other Civil & Criminal Cases for the period of 01.04.2019 to 04.09.2019 and now Excl. Court set up to deal with Heinous crime cases againt women having pendency less than 100 heinous crime cases w.e.f. 05.09.2019), Fatehabad.									
i) All cases of Heinous Crime against women & POCSO Act	0	54	27	22	5	81.48			
ii) All the pending cases which were instituted upto 31.12.2015	0	34	3	11	20	35.48			
iii) Family matters instt. Upto 31.12.2015	2	0	0	2	0	100.00	-	-	-
iv) Other Categories	123	0	58	65	0	52.85	1	1	0
v) Executions Petitions	25	0	0	25	0	100.00	-	-	-
Total	150	88	88	125	25	83.33	1	1	0
Sh. Balwant Singh, Additional District & Sessions Judge-II, Fatehabad (Joined this Sessions Division on 11.04.2019 & relinquished the charge as ADJ-II on 27.02.2020 and assumed the charge as Fast Track Special court on 28.02.2020.)									
Total Action Plan cases decided by Sh. Rajender Singh Dhanda, the then AD&SJ-II, Fatehabad =0 Case (w.e.f 01.04.2019 to 08.04.2019 F/N)									
i)25 Oldest Execution Petitions	25	0	0	25	0	100.00	-	-	-
ii) All the pending cases which were instituted upto 31.12.2015	24	11	11	24	0	68.57	2	2	0
iii) All the cases under the Prevention of Corruption Act, 1988 which are more than one year old	5	0	3	2	0	40.00	-	-	-
iv) All the cases under the NDPS Act, 1985 which are more than one year old	96	12	43	65	0	60.19	-	-	-
v) Cases of in which the accused are in custody for more than one year	0	0	0	0	0	0.00	-	-	-
vi) Other Categories	0	0	0	0	0	0.00	-	-	-
Total	150	23	57	116	0	77.33	2	2	0
Ms. Aarti Singh, Principal Judge, Family Court, Fatehabad. (Family court w.e.f 05.09.2019 to 17.10.2019). (Officer was transferred from this Sessions Division and relinquished the charge on 17.10.2019)									
Ms. Aarti Singh, Additional District & Sessions Judge, Fatehabad.(Excl. Court set up to deal with Heinous crime cases againt women having pendency less than 100 heinous crime cases for the period from 01.04.2019 to 04.09.2019).									
Family matters w.e.f. 05.09.2019	0	71	56	15	0	21.13	-	-	-
i) All cases of Heinous Crime against women & POCSO Act	78	0	54	24	0	30.77	-	-	-
ii) All the pending cases which were instituted upto 31.12.2015	2	0	0	2	0	100.00	-	-	-
ii) Execution Petitions	25	11	21	15	0	60.00	-	-	-
vi) Other Categories	45	0	17	28	0	62.22	-	-	-
Total	150	82	148	84	0	56.00	-	-	-
Sh. Hem Raj Mittal, Principal Judge, Family Court, Fatehabad. (Officer joined this Sessions Division after one month training on 04.12.2019 and 50 cases targeted as proportionate target)									
Family matters w.e.f. 04.12.2019	0	51	1	45	5	90.00	-	-	-
Sh. Surender Kumar, Additional District & Sessions Judge, Fatehabad. (Officer joined this Sessions Division after one month training on 04.12.2019 and 50 cases targeted as proportionate target)									
i)25 Oldest Execution Petitions	0	0	0	0	0	0.00	-	-	-
ii) All the pending cases which were instituted upto 31.12.2015	0	22	0	8	14	36.36	0	0	0
iii) All the cases under the Prevention of Corruption Act, 1988 which are more than one year old	0	0	0	0	0	0.00	-	-	-
iv) All the cases under the NDPS Act, 1985 which are more than one year old	0	35	7	13	15	46.43	-	-	-
v) Cases of in which the accused are in custody for more than one year	0	0	0	0	0	0.00	-	-	-
vi) Other Categories	0	0	0	0	0	0.00	-	-	-
Total	0	57	7	21	29	42.00	0	0	0
Nature of cases targeted (category wise)	No. of cases identified as on 1.4.2019	Cases Include	Cases Exclude	Disposal upto the end of the month	Balance upto the end of the month	Percentage of disposal up to the end of the month	10 or more than 10 years old cases targeted under Action Plan 2019-20		

	01.04.2019			month	end of the month	up to the end of the month	Such cases as on 01.04.2019	Disposal upto the end of month	Balance upto the end of month
GRAND TOTAL (Sessions Courts)									
i) Execution Petitions	75	11	21	65	0	100.00	-	-	-
ii) Cases instt. Up to 31.12.15	26	67	14	45	34	240.42	2	2	0
iii) All the cases under the Prevention of Corruption Act, 1988 which are more than one year old	5	0	3	2	0	100.00	-	-	-
iv) All the cases under the NDPS Act, 1985 which are more than one year old	96	47	50	78	15	83.87	-	-	-
v) Cases of in which the accused are in custody for more than one year	0	0	0	0	0	0.00	-	-	-
vi) All cases of Heinous Crime against women & POCSO Act	78	54	81	46	5	112.25	-	-	-
vii) Family matters	2	122	57	62	5	92.54	-	-	-
viii) Other Categories	168	0	75	93	0	55.36	1	1	0
GRAND TOTAL	450	301	301	391	59	86.89	3	3	0

COURTS OF CIVIL JUDGES-CUM-JUDICIAL MAGISTRATES, FATEHABAD.

Sh. Ishwar Dutt, Civil Judge (Sr.Divn.)-cum-ACJM, Fatehabad. (Promoted as CJ(SD)-cum-ACJM, Fatehabad and Joined on 22.01.2020 (F/N))

(137 Cases of Action Plan Cases decided by Ms. Archana Yadav, the then Civil Judge (Sr.Divn.)-cum-ACJM, Fatehabad (w.e.f 29.04.19 to 20.01.2020)

(One case of Action Plan Cases decided by Sh. Vikas Gupta, the then Civil Judge (Sr.Divn.)-cum-ACJM, Fatehabad (w.e.f 01.04.19 to 10.04.19)

i) Execution Petitions	50	0	0	47	3	94.00	-	-	-
ii) Cases which were instt. Up to 31.12.2014	3	6	0	6	3	66.67	-	-	-
iii) Cases in which accused are in custody for more than 6 months	4	0	0	2	2	50.00	-	-	-
iv) Cases of U/S 138 of NI Act instt. Upto the year 2015	49	0	0	48	1	97.96	-	-	-
v) cases of other categories	94	3	9	69	19	78.41	-	-	-
Total	200	9	9	172	28	86.00	-	-	-

Sh Ramavtar Pareek, Addl. Civil Judge (Sr. Divn.)-cum-CJM, Fatehabad. (Joined as ACJ(SD)-cum-CJM, Fatehabad on 29.04.2019)

(Eight Cases of Action Plan Cases decided by Ms. Archana Yadav, the then Addl. Civil Judge (Sr.Divn.)-cum-CJM, Fatehabad (w.e.f 01.04.19 to 29.04.2019 F/N)

i) Execution Petitions	50	18	18	40	10	80.00	-	-	-
ii) Cases which were instt. Up to 31.12.2014	7	8	1	13	1	92.86	1	1	0
iii) Cases in which accused are in custody for more than 6 months	2	0	0	2	0	100.00	-	-	-
iv) Cases of U/S 138 of NI Act instt. Upto the year 2015	0	0	0	0	0	0.00	-	-	-
v) cases of other categories	141	7	14	127	7	94.78	-	-	-
Total	200	33	33	182	18	91.00	1	1	0

Three Cases of Action Plan decided by Sh. Jatin Garg, the then ACJ/SD-cum-JMIC-cum-PMJJB, Fatehabad (w.e.f. 01.04.2019 to 10.04.2019)

Ms. Meeta Kohli, Addl. Civil Judge (Sr. Divn.)-cum-JMIC-cum- PMJJB (dealing with other Civil & Criminal Cases), Fatehabad (Formally Joined this Sessions Division on 12.04.2019 as the officer has already on maternity leave w.e.f 01.01.2019 to 30.06.2019 and remaining 197 cases have been excluded)

i) All the inquiries which are more than four months	42	0	41	1	0	2.38	-	-	-
ii) Execution Petitions	25	0	25	0	0	0.00	-	-	-
iii) Oldes Cases of other Categories	133	0	131	2	0	1.50	-	-	-
Total	200	0	197	3	0	1.50	-	-	-
Nature of cases targeted (category wise)	No. of cases identified as on 1.4.2019	Cases Include	Cases Exclude	Disposal upto the end of the month	Balance upto the end of the month	Percentage of disposal up to the end	10 or more than 10 years old cases targeted under Action Plan 2019-20		

					month	of the month	Such cases as on 01.04.2019	Disposal upto the end of month	Balance upto the end of month
Ms. Meeta Kohli, Addl. Civil Judge (Sr. Divn.)-cum-JMIC-cum- PMJJB (dealing with other Civil & Criminal Cases), Fatehabad (Joined on dated 29.01.2020 after CCL)									
121 cases of Action Plan decided by Sh. Ishwar Dutt, the then Addl. Civil Judge (Sr. Divn.)-cum-JMIC-cum- PMJJB (dealing with other Civil & Criminal Cases), Fatehabad (Joined this Sessions Division on 01.06.2019 in place of Ms. Meeta Kohli, ACJ(SD)-cum-PMJJB, Fatehabad) for the period 01.06.2019 to 22.01.2020)									
i) All the inquiries which are more than four months	0	42	1	40	1	97.56	-	-	-
ii) Execution Petitions	0	29	4	25	0	100.00	-	-	-
iii) Oldes Cases of other Categories	0	109	8	81	20	80.20	-	-	-
Total	0	180	13	146	21	87.43	-	-	-
Sh. Sumit Turkiya Civil Judge (Jr. Divn.)-cum-JMIC, Fatehabad.									
i) Execution Petitions	4	1	0	5	0	100.00	-	-	-
ii) Cases which were instt. Up to 31.12.2014	4	6	1	7	2	77.78	0	0	0
iii) Cases in which accused are in custody for more than 6 months	13	0	0	13	0	100.00	-	-	-
iv) Cases of U/S 138 of NI Act instt. Upto the year 2015	0	0	0	0	0	0.00	-	-	-
v) cases of other categories	179	6	12	159	14	91.91	-	-	-
Total	200	13	13	184	16	92.00	0	0	0
Sh. Sunil Kumar, Addl. Civil Judge (Sr. Divn.)-cum-SDJM, Tohana (Joined this Sessions Division on 11.04.2019)									
Three cases of Action Plan Cases decided by Sh. Vinay Sharma, the then Addl. Civil Judge (Sr. Divn.)-cum-SDJM, Tohana (w.e.f. 01.04.2019 to 10.04.2019)									
i) Execution Petitions	50	1	6	37	8	82.22	-	-	-
ii) Cases which were instt. Up to 31.12.2014	1	6	0	7	0	100.00	5	5	0
iii) Cases in which accused are in custody for more than 6 months	0	0	0	0	0	0.00	-	-	-
iv) Cases of U/S 138 of NI Act instt. Upto the year 2015	29	2	0	29	2	93.55	-	-	-
v) cases of other categories	120	1	4	113	4	96.58	-	-	-
Total	200	10	10	186	14	93.00	5	5	0
Sh. Rakesh Kumar, Civil Judge (Jr. Divn.)-cum-JMIC, Tohana (Joined this Sessions Division on dated 12.04.2019)									
Five cases of Action Plan Cases decided by Sh. Sumit Kalon, the then Civil Judge (Jr. Divn.)-cum-JMIC, Tohana (w.e.f. 01.04.2019 to 11.04.2019)									
i) Execution Petitions	28	12	14	23	3	88.46	6	6	0
ii) Cases which were instt. Up to 31.12.2014	7	3	0	10	0	100.00	1	1	0
iii) Cases in which accused are in custody for more than 6 months	0	0	0	0	0	0.00	-	-	-
iv) Cases of U/S 138 of NI Act instt. Upto the year 2015	27	0	1	25	1	96.15	-	-	-
v) cases of other categories	138	15	15	123	15	89.13	-	-	-
Total	200	30	30	181	19	90.50	7	7	0
Sh. Azad Singh, Civil Judge (Jr. Divn.)-cum-JMIC, Tohana.									
i) Execution Petitions	14	0	1	12	1	92.31	-	-	-
ii) Cases which were instt. Up to 31.12.2014	0	0	0	0	0	0.00	-	-	-
iii) Cases in which accused are in custody for more than 6 months	0	0	0	0	0	0.00	-	-	-
iv) Cases of U/S 138 of NI Act instt. Upto the year 2015	0	0	0	0	0	0.00	-	-	-
v) cases of other categories	186	5	4	168	19	89.84	-	-	-
Total	200	5	5	180	20	90.00	-	-	-
Sh. Pawan Kumar, Addl. Civil Judge (Sr. Divn.)-cum-SDJM, Ratia (Joined this Sessions Division on 12.04.2019)									
Five cases of Action Plan Cases decided by Sh. Ashok Mann, the then Addl. Civil Judge (Sr. Divn.)-cum-SDJM, Ratia Cases (w.e.f. 01.04.19 to 11.04.19)									
i) Execution Petitions	50	5	6	48	1	97.96	1	1	0
ii) Cases which were instt. Up to 31.12.2014	2	5	0	6	1	85.71	-	-	-
iii) Cases in which accused are in custody for more than 6 months	5	0	0	4	1	80.00	-	-	-
iv) Cases of U/S 138 of NI Act instt. Upto the year 2015	4	1	0	5	0	100.00	-	-	-
v) cases of other categories	139	4	9	124	10	92.54	-	-	-
Total	200	15	15	187	13	93.50	1	1	0
Nature of cases targeted (category wise)	No. of cases identified as on 1.4.2019	Cases Include	Cases Exclude	Disposal upto the end of the month	Balance upto the end of the month	Percentage of disposal up to the end	10 or more than 10 years old cases targeted under Action Plan 2019-20		

	on 1.4.2018		month	end of the month	up to the end of the month	Such cases as on 01.04.2019	Disposal upto the end of month	Balance upto the end of month	
TOTAL OF ALL THE COURTS OF CIVIL JUDGES-CUM-JUDICIAL MAGISTRATES									
i) Execution Petitions	271	66	74	237	26	90.11	7	7	0
ii) Cases which were instt. Up to 31.12.2014	24	34	2	49	7	87.50	7	7	0
iii) Cases in which accused are in custody for more than 6 months	24	0	0	21	3	87.50	0	0	0
iv) Cases of U/S 138 of NI Act instt. Upto the year 2015	109	3	1	107	4	96.40	0	0	0
v) All the inquiries which are more than four months	42	42	42	41	1	97.62	0	0	0
vi) cases of other categories	1130	150	206	966	108	89.94	0	0	0
Total	1600	295	325	1421	149	90.51	14	14	0
GRAND TOTAL									
TOTAL OF (Courts of ADJ's + Civil Judges/JMICS)	2050	596	626	1812	208	89.70	17	17	0
Note:- Vide letter no. 506/Spl./Gaz.II.17 dated 17.03.2020 of Hon'ble High Court of Punjab & Haryana, has directed that only bail matters and urgent civil matters were required to be taken up by all the Courts with effect from 17.03.2020 onwards. There was lockdown from dated 23.03.2020 to 31.03.2020 in the state due to outbreak of Noval Coronavirus (COVID-19).									